

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 254 of 2015

Dated: 15th January, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

Neyveli Lignite Corporation Ltd.Appellant(s)

Versus

Tamil Nadu Generation & Distribution Co. Ltd. &Ors. Respondent(s)

Counsel for the Appellant (s) : Ms. Anushree Bardhan

Counsel for the Respondent (s) : Mr. Vallinayagam for R.1 and
Mr. Pradeep Misra for R.9-11
Mr. Nikhil Nayyar and
Mr. Dhananjay Bajjal for R.14

ORDER

Mr. Vallinayagam, learned counsel appearing for respondent No.1 prays for and is granted three weeks time to file counter affidavit/reply to the appeal memorandum, rejoinder be filed within a week thereafter. As per the affidavit of service, filed by the appellant, all the respondents were personally served.

Post the matter for hearing on **24th February, 2016.**

(T. Munikrishnaiah)
Technical Member
sh/vg

(Justice Surendra Kumar)
Judicial Member